

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (PIL) No.1644 of 2019

Gulab Chandra Prajapati, S/o Shri Dev Narayan Prasad, aged about 48 years, R/o Lahariya Tand, P.O. + P.S. Bokaro Therma, District Bokaro 829107

... .. Petitioner

Versus

1. Jharkhand State Pollution Control Board, through Secretary, H.E.C. Dhurwa, P.O. + P.S. Dhurwa, Ranchi-834004 Jharkhand
2. State of Jharkhand, Through Secretary, Department of Forest and Environment, Government of Jharkhand, P.O. & P.S. Dhurwa, District – Ranchi-834004
3. Jharkhand State Election Commission, Through The State Election Commissioner, New Market Chowk, Ratu Road, P.O. + P.S. Church Road, P.S: Sukhdev Nagar, Ranchi-834001

... .. Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner: Mr. Md. Shadab Ansari, Advocate
For the State: Mr. Sachin Kumar, Addl. AG-II
For Respondent No.1 Ms. Richa Sanchita, Advocate
For Resp. No.3: Ms. Neha Kumari, Advocate

Oral Order
04/Dated: 26.06.2020

With consent of the parties, hearing of this matter has been done through video conferencing.

In view of the statement made in paragraph 6 of the counter affidavit filed on behalf of the State and the Pollution Control Board that they are bound to implement the directions of the State Election Commission in the State of Jharkhand and also the fact that the elections are now over, the learned counsel appearing for the writ petitioner agrees that this application has now become infructuous.

Resultantly, the same is consigned.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)